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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 6th September 1943

No. 19010-Com.(C).—The following notification of the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

CENTRAL EXCISES

Simla, 24th July 1943

No. 20—In pursuance of rule 15 of the Vegetable Product (Excise Duty) Rules, 1943, the Central Government is pleased to empower Inspecting Officers, as defined in clause (vii) of rule 2 of the said Rules, within their respective jurisdiction to search any place, vessel, cart or other means of conveyance for vegetable product liable to duty and to seize and remove or detain any vegetable product (together with the containers in which such vegetable product is packed) in respect of which it appears to them that duty should have been but has not been levied or that any contravention of the provisions of the Vegetable Product (Excise Duty) Act, 1943 (XI of 1943) or of the said Rules has occurred.

K. G. JACOB

Deputy Secy. to the Govt. of India

The 8th September 1943

No. 19162-Com.(C).—The following notification, issued by the Government of India, Home Department, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

New Delhi, 24th August 1943

No. 1 7/43-Public—In exercise of the powers conferred by section 35 of the Court-fees Act, 1870 (VII of 1870), the Central Government is pleased to remit the fee prescribed in item 1 of schedule II to the said Act in respect of documents presented under the Tobacco (Excise Duty) Rules, 1943, to officers serving under the Central Government, for any of the purposes specified in those rules.

H. K. CHAINANI

Deputy Secy. to the Govt. of India

DEVELOPMENT DEPARTMENT NOTIFICATION

The 7th September 1943

No. 19084-D.(C).—The following notification, issued by the Government of India, Department of Education, Health and Lands, is republished for general information.

By order of the Governor
P. C. DAS

Secretary to Government

AGRICULTURE

New Delhi, 27th July 1943

No. F. 18-5/43-A.—In exercise of the powers conferred by section 3 of the Agricultural Produce (Grading and

Marking) Act, 1937 (I of 1937), the Central Government is pleased to make the following rules, the same having been previously published as required by the said section, namely:—

BURA GRADING AND MARKING RULES, 1943

1. *Short title and application*—(1) These rules may be called the *Bura* Grading and Marking Rules, 1943.

(2) They shall apply to *Bura** prepared in India.

2. *Grade designations*—The grade designations to indicate the quality of *Bura* are set out in column 1 of Schedule I.

3. *Definition of quality*—The definitions of quality indicated by the various grade designations are specified in columns 2, 3 and 4 respectively of Schedule I.

4. *Grade designation mark*—The grade designation mark shall consist of a label specifying the grade designation and bearing a design (consisting of an outline map of India in conjunction with the word AGMARK) resembling that set out in Schedule II, in the following colours:—

Grade designation	Colour of design and lettering
Special refined	Black
Special	Red
Grade A I	Blue
Grade A II	Yellow
Grade B	Green

5. *Method of Marking*—The grade designation mark label shall be securely attached to each container. In addition to the grade designation, the following particulars shall be clearly marked on the label:—

- Whether prepared from *Khand* or factory sugar.
- Net weight.
- Lot Number.†
- Date of packing.
- Name of authorised packer.

6. *Method of packing*—(a) The *Bura* shall be packed in clean and dry containers in sound condition. These may be made of paper, cotton, or jute. Containers which have been previously used for commodities likely to cause damage or impart any obnoxious flavour, odour or other undesirable characteristics to the *Bura* shall not be employed. The interior of jute containers used for packing *Bura* of the Special Refined, Special and A I grades shall be lined with clean cotton cloth or plain packing paper.

(b) *Bura* prepared from *Khand* shall be packed separately from *Bura* made from factory sugar and each container shall contain *Bura* of one uniform quality and grade only.

* *Bura* means amorphous sugar produced by reboiling without the use of vacuum pans or evaporators, a solution of any form of sugar.

† As given by the packer to a lot of packages or bags of a particular grade in accordance with the instructions issued by the Agricultural Marketing Adviser to the Government of India from time to time for drawing 'test' samples.

SCHEDULE I
Grade designations and definitions of quality of Bura prepared in India
(See rules 2 and 3)

Grade designations (1)	Special characteristics		General characteristics (4)
	Colour* (not darker than) (2)	Total sugar contents (3)	
Special Refined ..	Extra White ..	} Not lower than 99 per cent.	The bura— (a) shall be prepared exclusively from either <i>khandi</i> or from factory sugar after remelting and adequately clarifying the product used and shall not contain less than 95 per cent sucrose by weight; (b) shall be of fine sandy texture and free from clods; (c) shall be dried to such an extent as can reasonably maintain its weight and colour; (d) shall be free from any objectionable flavour; and (e) shall not have an ash content of more than $\frac{1}{2}$ per cent by weight.
Special ..	Milk white ..		
Grade A I ..	Moon light ..	} Not lower than 98 per cent.	
Grade A II ..	Light cream ..		
Grade B ..	Cream ..		

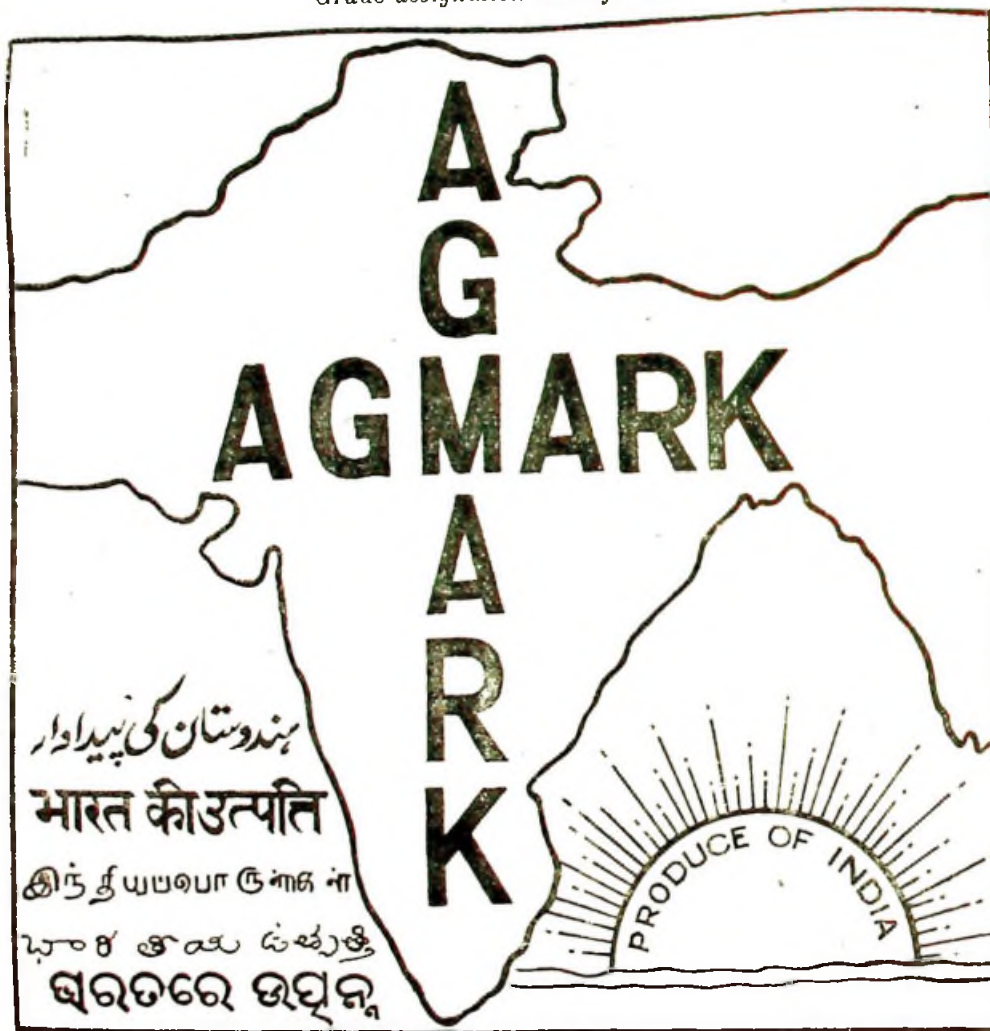
* The colour standards corresponding to the various prescribed shades are issued by the Agricultural Marketing Adviser to the Government of India.

† White powder sugar prepared by treating *rab* (massecuite prepared in open pans) with *sewar* (*Hydrilla verticillata*) or by centrifuging.

‡ The process of clarification may be effected by means of any of the agents normally used for the purpose including milk, *suggi* (a mixture of crude sodium carbonate and sodium sulphate, lemon juice, *Tatari* (a tartarate) *alum* or *bhindi* (*Hibiscus esculentus*) water. Bleaching agents shall not be used.

NOTE—To allow for accidental errors in grading, a tolerance of $\frac{1}{2}$ per cent may be allowed in respect of total sugar contents of the various grades excepting 'Special Refined'.

SCHEDULE II
Grade designation mark for 'Bura'



J. D. TYSON
Secy. to the Govt. of India